

Central Electricity Regulatory Commission
3rd & 4th Floor, Chanderlok Building, 36 Janpath, New Delhi-110 001

No. Eco-2/2015-CERC

October 9, 2015

NOTIFICATION

In pursuance of Clause 5.6 (vi) of Ministry of Power Notification on “Guidelines for Determination of Tariff by Bidding Process for Procurement of Power by Distribution Licensees”, dated 19.01.2005, as amended from time to time, the Central Electricity Regulatory Commission notifies the following escalation rates for the purpose of payment.

1. Annual Escalation Rates applicable for the period between 01.10.2015 and 31.03.2016 for the purpose of payment as per the Power Purchase Agreement entered into under the guidelines mentioned above.

S.No	Description	Annual Escalation Rates for Payment
1	Escalation rate for domestic coal	0.00%
2	Escalation rate for domestic gas	12.89%
3	Escalation rates for different escalable sub-components of energy charge for plants based on imported coal	
3.1	Escalation rate for imported coal	-17.91%
3.2	Escalation rate for transportation of imported coal	-46.17%
3.3	Escalation rate for inland handling of imported coal	-2.31%
4	Escalation rates for inland transportation charges for coal	
4.1	Upto 125 Km distance	6.31%
4.2	Upto 500 Km distance	6.33%
4.3	Upto 1000 Km distance	6.33%
4.4	Upto 2000 Km distance	6.33%
4.5	Beyond 2000 Km distance	6.33%
5	Escalation rate for inland transportation charges for gas	0.00%
6	Escalation rates for different escalable sub-components of energy charge for plants based on imported gas	
6.1	Escalation rate for imported gas	-73.71%
6.2	Escalation rate for transportation of imported gas	-46.17%
6.3	Escalation rate for inland handling of imported gas	-2.31%
7	Inflation rate to be applied to indexed capacity charge component.	-2.31%
8	Inflation rate to be applied to indexed energy charge component in cases of captive fuel source	-7.65%

2. The explanation for the notification is appended (Appendix-1)

(Shubha Sarma)
Secretary